

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT
HYDERABAD.

C.A. NO. 788/95

DATE OF JUDGMENT: 10.7.95

BETWEEN:

1. Ordnance Factory Civilian Employees Union,
rep. by its Joint Secretary Sri M.Mallesham,
Ordnance Factory Project, Yeddumailram,
Medak District,
2. All India Association of Non-Gazetted
Officers of Ordnance & Ordnance Equipment
Factories and Allied Establishments,
rep. by its Joint Secretary Sri P.Ravindra Babu,
Ordnance Factory Project,
Yeddumailram,
Medak District.
3. Shri M.Mallesham, Fitter (P)
4. Shri P.Ravindra Babu

Applicants

AND

The General Manager,
Ordnance Factory Project,
Yeddumailram,
Medak District

Respondent

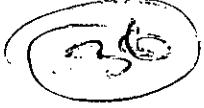
COUNSEL FOR THE APPLICANT: SHRI S.Lakshma Reddy

COUNSEL FOR THE RESPONDENTS: SHRI NR Devaraj,
Sr/Adv. CGSC.

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN

HON'BLE SHRI A.B.GORTHI, MEMBER (ADMN.)


O.A.NO.788/95.

JUDGMENT

Dt: 10.7.95

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri S.Lakshma Reddy, learned counsel for the applicants and Shri N.R.Devaraj, learned standing counsel for the respondents.

2. This OA was filed praying for declaration that the Circular Factory Order Part-1, No.52, dated 3.4.95 directing the employees to compulsorily attend the over-time duty under the threat of disciplinary action and the consequential charge memos issued as against as many as 2 300 employees, is illegal and without jurisdiction and violative of Articles 14, 19-1C, 21 and 23 of the Constitution of India and for consequential direction to the respondents not to take any action under the above Factory Order dated 3.4.1995.

3. Shri N.R.Devaraj, learned standing counsel for the respondents submitted that he was instructed by Shri Kunjuman, Foreman in the administration of the respondents organisation to state that the proceedings in pursuance of the charge memos referred to in the relief portion of this OA were dropped. Then Shri S. Lakshma Reddy, learned counsel for the applicants submitted that this OA is not pressed.



contd....


W.D

... 3 ...

4. The OA is accordingly dismissed even at the admission stage. No costs.//

(A. B. GORTHI)
MEMBER (ADMN.)

Neeladri
(V. NEELADRI RAO)
VICE CHAIRMAN

DATED: 10th July, 1995.
Open court dictation.

Deputy Registrar (J) CC

VSN
T6

To

1. The General Manager, Ordnance Factory Project, Yeddumalliaram, Medak Dist.
2. One copy to Mr.S.Lakshma Reddy, Advocate, CAT.Hyd.
3. One copy to Mr.N.R. Devraj, Sr.CGSC.CAT.Hyd.
4. One copy to Library, CAT.Hyd.
5. One spare copy.

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NELLADRI RAO
VICE CHAIRMAN

A N D

THE HON'BLE MR. R. RANGARAJAN (M(ADMIN))

DATED 10/7/95 1995.

ORDER/JUDGMENT:

M.A./R.A./C.A. No.

OA. No. 788 in 95

TA. No. (W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

SD
Two Spare Copies

